

*Friday,
29th June, 1900*

ABSTRACT OF THE PROCEEDINGS
OF THE
Council of the Governor General of India,
LAWS AND REGULATIONS

Vol. XXXIX

Jan.-Dec., 1900

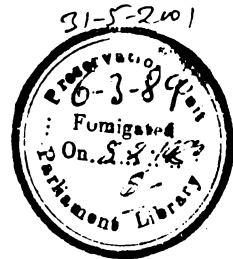
ABSTRACT OF THE PROCEEDINGS
OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA:
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS

1900

VOLUME XXXIX



Published by Authority of the Governor General.



CALCUTTA
PRINTED BY THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA,
1901

Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).

The Council met at the Viceregal Lodge, Simla, on Friday, the 29th June, 1900.

P R E S E N T :

His Excellency Baron Curzon of Kedleston, P.C., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, *presiding*.

His Honour Sir W. Mackworth Young, K.C.S.I., Lieutenant-Governor of the Punjab.

The Hon'ble Major-General Sir E. H. H. Collen, K.C.I.E., C.B.

The Hon'ble Sir A. C. Trevor, K.C.S.I.

The Hon'ble Mr. C. M. Rivaz, C.S.I.

The Hon'ble Mr. T. Raleigh.

The Hon'ble Sir E. F.G. Law, K.C.M.G.

The Hon'ble Kunwar Sir Harnam Singh Ahluwalia, K.C.I.E., of Kapurthala.

The Hon'ble Mr. C. L. Tupper, C.S.I.

The Hon'ble Mr. H. C. Fanshawe, C.S.I.

INDIAN PAPER CURRENCY BILL.

The Hon'ble SIR EDWARD LAW moved that the Bill to amend the Indian Paper Currency Act, 1882, as amended by the Indian Paper Currency Act, 1898, be taken into consideration. He said :—"I may mention that the Finance Department received a day or two ago a letter from the Bombay Chamber of Commerce, suggesting that when renewing the Currency Act a maximum rate should be fixed at which the Secretary of State would issue telegraphic transfers against gold paid into the Currency Reserve in London.

"In the Currency Act of 1898, which we are now renewing, there was no mention of telegraphic transfers, and in the present proposed legislation we have desired merely to prolong the operation of the Act of 1898, making only the alteration embodied in the simple amendment which I explained at the last meeting of this Council. Further, I should say that it is not at present considered desirable that the hands of Government should be tied in so delicate a matter as the rate of exchange at which bills or transfers should be issued. I may do well to repeat

228 *INDIAN PAPER CURRENCY; AMENDMENT OF COURT-FEES
ACT, 1870; INDIAN CENSUS.*

[*Sir Edward Law; Mr. Tupper; Mr. Rivas.*] [29TH JUNE, 1900.]

what my predecessor said in this Council on March 21st, that it must be distinctly understood that the present Bill implies no undertaking on the part of the Secretary of State to sell remittances at any specified rate.

"I trust it is fully understood that, if the Government of India refuses to accept proposals put forward in the interests of trade by the mercantile community, it does so with great regret; but Government have to consider not only questions of immediate facilities to trade, but also the more important bearing of any proposals that may be submitted on their general currency and financial policy. In view of these larger considerations, they have been obliged to decline the suggestions of the Bombay Chamber of Commerce."

The motion was put and agreed to.

The Hon'ble SIR EDWARD LAW moved that the Bill be passed.

The motion was put and agreed to.

COURT-FEES ACT, 1870, AMENDMENT BILL.

The Hon'ble MR. TUPPER moved that the Bill to provide for the Court-fee payable on certain Applications to the Court of the Financial Commissioner of the Punjab be taken into consideration. He said:—"At the last meeting of this Council I offered a full explanation of the reasons for the small measure of which I am in charge. I do not think it is necessary to detain the Council with any further remarks."

The motion was put and agreed to.

The Hon'ble MR. TUPPER moved that the Bill be passed.

The motion was put and agreed to.

INDIAN CENSUS BILL.

The Hon'ble MR. RIVAZ moved for leave to introduce a Bill to provide for certain matters in connection with the taking of the Census. He said:—"It is intended to take a census of India on the 1st March next; hence the necessity for the present Bill, which is framed very much on the lines of the two previous Census Acts of 1880 and 1890. The few amendments of the provisions of the

[29TH JUNE, 1900.]

[*Mr. Rivas.*]

former Acts which have been embodied in the present Bill are unimportant and are explained in the Statement of Objects and Reasons; and I need not take up the time of the Council by repeating those explanations."

The motion was put and agreed to.

The Hon'ble MR. RIVAZ introduced the Bill.

The Hon'ble MR. RIVAZ moved that the Bill and Statement of Objects and Reasons be published in the Gazette of India in English and in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The motion was put and agreed to.

The Council adjourned to Friday, the 20th July, 1900.

SIMLA;
The 29th June, 1900. }

J. M. MACPHERSON,
Secretary to the Government of India,
Legislative Department.